

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309

IA-1088/2024, IA-4740/2023, IA-1498/2023, IA-6113/2022
IN IB-266(ND)/2019

IN THE MATTER OF:

Mr. R Tarkeshwar Narayan Petitioner/Applicant
Vs.
Horizon Buildcon Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner/ Applicant : Ms. Nattasha Garg, Mr. Thakur Ankit Singh, Advs.,
Mr. Sanyam Mehdiratta, Ms. Swati Sood, Ms. Anjali Jain, Advs. In IA-4740/2023, Mr. Bishwajit Dubey and Mr. Shreyan Das, Advs. In IA-1088/2024
For the RA : Mr. Aditya Nayyar, Adv.
For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra, Advs.

ORDER

IA-1088/2024, IA-4740/2023

In compliance with the order dated 04.04.2024, the Applicant has filed revised memo of parties and also served a copy of the application to the newly added parties i.e. Resolution Applicant and Erstwhile Management.

The Resolution Applicant and Erstwhile Management are at liberty to file/bring the reply affidavit on record within one week.

List the matter for arguments **on 02.08.2024.**

IA-1498/2023, IA-6113/2022

List the matter along with IA-1088/2024 for arguments **on 02.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay